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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REVIEW APPLICATION NO.128 of 1987
IN

ORIGINAL APPLICATION NO. 188 of 1986

Sri S.K.Srivastava applicant.

Versus

Union of India and others Respondents.

Hon'ble D.S.Misra,A.M.

Hon'ble G.S.Sharma,J.M

(Delivered by Hon'ble D.S.Misra)

In this review petition, the petitioner has challenged the findings recorded in judgment dated 29.9.1987 passed in Original Application no.188 of 1986(S.K.Srivastava Vs. Government of India and others) regarding the policy followed by the transferring authority in the matter of the impugned order of transfer of the petitioner. The review petition was opposed by the respondents and there was exchange of counter and rejoinder affidavits twice.

2. We have heard learned counsel for the parties. Learned counsel for the respondents has opposed the petition on the ground that the points raised in the review petition have/considered and decided in the judgment given by this tribunal and that the same arguments which were advanced in the original claim petition have been repeated in the present review petition. We have gone through the review application and we are of the opinion that it does not contain any new fact which was not in the knowledge of the petitioner when the original claim

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petition was heard and decided. The petitioner has also not pointed out any clerical error or error of fact which may warrant a review of the earlier decision.

There is no merit in the review petition and the same is rejected.

~~Sharma~~
18.1.88
A.M.

Sharma
18/1/88
J.M.

JS/ 18.1.1988